

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 3569-3572/2020

(Arising out of impugned final judgment and order dated 19-06-2020 in CRMA No. 20739/2019 19-06-2020 in CRMA No. 20740/2019 19-06-2020 in CRMA No. 20741/2019 19-06-2020 in CRMA No. 20742/2019 passed by the High Court of Gujarat at Ahmedabad)

ASHOKBHAI HARISHANKAR JOSHI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

Date : 28-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Purvish Jitendra Malkan, AOR
Mr. Jitendra Malkan, Adv.
Ms. Dharita P. Malkan, Adv.
Mr. Alok Kumar, Adv.
Ms. Nandini Chhabra, Adv.

For Respondent(s) Ms. Archana Pathak Dave, Adv.
Ms. Dipanvita Priyanka, AOR
Mr. Aniruddha P. Mayee, AOR

Mr. Ejaz Maqbool, AOR
Ms. Akriti Chaubey, Adv.
Mr. Saif Zia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As much as, order granting bail was passed by the High Court on 19th June, 2020. We are not inclined to interfere with the impugned order at this stage. However, we have noticed one of the condition's in the order impugned, which reads as under :

"mark presence before the concerned Police Station on every Wednesday till August, 2020 and

thereafter on any day of first week of every English calendar month till the trial is over."

In view of the submission made by learned counsel for the petitioner and upon hearing learned counsel for the State and learned counsel for the accused, we modify the said condition and direct the accused who were already released on bail, shall continue to attend and mark their presence before the concerned Police Station on every Wednesday, until further orders of this Court.

It is open to the respondents/accused to seek modification of this order after two years from today. The impugned order stands modified to the extent indicated above.

The special leave petition is disposed of.

Pending application, if any, shall stand disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)